[Shri V. Gopalsamy]

.... (Interruptions) Shri Subramanian Swamy has accused us (Interruptions) _____ He said that it is we who killed Shri Ranjan Wijeratne (interruptions) ____ This is what happened (Interruptions) This is how he threatened us... (Interruptions) ,...

Statement

THE DEPUTY CHAIRMAN; You can give, a privilege notice against him ___(Interruptions)'.... If you feel that a comment made in this House comes under the privilege motion, you can give a privilege notice

(Interruptions) You have the protection of the House (Interruptions) You can give a privilege notice and the Chairman will look into it. If you make the House a battle-ground, then it becomes difficult (Interruptions) Let the Prime Minister speak . (Interrup tions) I give my assurance. After the Prime Minister makes his statement, I will permit each one of you to speak (Interruptions).... I will abide by my commitment. (Interruptions) I will allow (Interruptions)....

STATEMENT BY PRIME MINISTER

Re. Surveillance at the residence of Shri Rajiv Gandhi by the Haryana Police.

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): I am not making a statement. I am only reacting to what the Members said because I don't have a prepared statement before me.

Yesterday, in the othe House, a question was raised that two persons were found in the vicinity of the residence of Shri Rajiv Gandhi. Those two persons were picked up by the Delhi Police. The hon. Members should remember this fact. There is some restaurant. I have not seen that. They Were visiting that restaurant for quite

some time, for two or three days. The Delhi Police men who are posted there to look after the security of the former Prime Minister, caught hold of them, questioned them and asked them why they were loitering in that area for the last two days. They indi-cated that they are the members of the Harvana Police. They showed their identity cards that they are men of Intelligence for the Haryana Police. They were apprehended. They were interrogated. The preliminary report is that they said that they were instructed by the officers concerned, their officers, to have a vigil on the house of Mr- Rajiv Gandhi. They have been questioned and they Said that a particular Inspector gave this order to them. That inspector is on leave, has not been available. (Interruptions)

The Director-General of Police, Haryana, says that he has not given any instructions of this type.

No sooner the matter came to my knowledge, I immediately ordered an inquiry. The Delhi Police is investigating into the matter. Other Intelligence agencies of the Police are also looking into the matter. We are trying to find out who are the people responsible for this unethical, illegal and totally undemocratic action. I condemn it. I condemned it vesterday in the House. I assure the hon House and the hon. Members that there is no effort on our side to cover up this incident. I categorically say that the Government of India has no hand or had no knonwledge. U.P. The Police (Interruptions) The Delhi Police took action and this itself indicates that the Government of India is against any such manoeuvre or manipulation that has been ordered by anybody. I assure vou. Madam Deputy Chairman, and this House that a serious view has been taken by the Government of India. No sooner we get a full report, we shall be able to take action against those who are resoonsible for this totally unethical and illegal order. That is all I can say.

I can assure the hon. Member that on this question I am ready to go to any length, because some ot the Members, after my departure from here said that I am not serious about it. I leave it to you, Madam Deputy Chairman and the hon. House. Since Government inquiries take their own time, if the hon. House so likes a Committee of both the Houses can be formed to go into the matter. Whosoever is found guilty will be punished. I assure the House that I have ro intention to cover it up, whose ever he may be. I leave it to you, Madam Deputy Chairman," and to the House to take any measure and institute an inquiry through any agency, including the agency of the House. I shall be agreeable to that. (Interruptions)

डा० रत्नाकर पाण्डेंय (उत्तर प्रदेश):
माननीया उपसभापित जी, यह मैंटर बहुत
सीरियस है। प्रयान मंत्री जी हरियाणा के
चीफ मिनिस्टर को सस्पैंड करें या खुद
इस्तीका दें। जिसके बल पर यह सरकार चल
रही है उसके नेता के घर पर निगर नी हो,
यह बर्दास्त के बहर है। 24 घंटे हो गये हैं
परन्तु अभी तक इस पर सीरियस ब्यू
प्रयान मंत्री जी ने नहीं लिया और पृलिस
इंसपैंक्टर से बात कर रहे हैं, यह ठीक नहीं है।

The Chief Minister of Haryana should resign. (*'Interruptions*)

THE DEPUTY CHAIRMAN: I am calling everybody. I have names here which have come to me. (*Interup-tions*) I have received everybody's name over here. (*Interruptions*) Eeverybody will be speaking.

श्री सुरेन्द्र सिंह (हरियाणा) : मैडम् मेरा नाम श्रापने कलभी काट दियाथा ।

उपसभापति : ग्रापका नाम इसमें है नहीं।

र्था **सुरेन्द्र सिं**हः ग्राप लिनिये न, लिखने बाले तो ग्राप ही हैं।

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उपसमापतिः हां, मैं लिख दूंगी ग्रभी ग्रापका नाम है।

One by one I will call. Mr. Kul-karni, are you to speak?

SHRI A. G. KULKARNI (Maharashtra): On my behalf, my leader will speak.

SHRI P. SHIV SHANKER (Gujarat); Madam Deputy Chairman, you have assessed the mood of the House yesterday over spying on the residence of our leader, Mr. Rajiv Gandhi. Madam, it is clear that this spying could not have happened without the sanction of political authorities. We are here concerned with the Central Government and the Prime Minister.

The Prime Minister has made his statement and has also adverted to various aspects. This kind of functioning cuts at the very root of our parliamentary democracy and the free functioning of the political parties. We demand that adequate action be immediately taken against all those involved. And till such action is taken, we, Madam, belonging to the Congress Party are compelled to walk out and abstain from the House.

THE DEPUTY CHAIRMAN; And What about your people who have given the names? Ratnakar Pandeyji

(Interruptions)

[At this stage, smoe hon. Members left the Chamber.]

THE DEPUTY CHAIRMAN; Shri Gurupadaswamy,

SHRI GURUDAS DAS GUPTA (West Bengal); Madam Deputy Chairman....

THE DEPUTY CHAIRMAN; I will call your name.

SHRI GURUDAS DAS GUPTA: They should listen to us. They should

[Shri Gurudas Das Gupta]

Statement

courtesy of listening to the opinion of the other Members of the House. It is not their problem only. It is our problem. It only shows how sceptic-they are to the opinion of the other political parties represented in the House.

{Interruptions}

THE DEPUTY CHAIRMAN; Let Mr. Gurupadaswamy speak.

SHRIMATI BUOYA CHAKRA-VARTY (Assam); Madam.....

THE DEPUTY CHAIRMAN; I will call your name.

SHRIMATI BUOYA CHAKRA-VARTY; I entirely support Mr. Guru das Das Gupta.

THE DEPUTY CHAIRMAN; I will call your name. You can speak.

SHRI M- S. GURUPADASWAMY (Uttar Pradesh): Madam Deputy Chairman, I agree with the Prime Minister on one thing.

(Interruptions)

AN HON. MEMBER; The ruling party is sitting there.

SHRi S. JAIPAL REDDY (Andhra Pradesh); Madam, we are over-awed by the size of the ruling party!

SHRI DIPEN GHOSH (West Bengal): Thank God, there is no procedure in the Rajya Sabha to move a no-confldence motion against the Government. (Interruptions)

THE DEPUTY CHAIRMAN: Wait a minute. Will we have some order?

SHRI M. S. GURUPADASWAMY: Madam Deputy Chairman, I would agree....

SHRI MURASOLI MARAN (Tamil Nadu); They cannot even command quoram in this House but they claim that they are ruling the country. What a fun, what a shame!

SHRI PARVATHANENI UPEN-DRA (Andhra Pradesh). Madam, we are not walking out because the House has to be adjourned for lack of quo-rum. (Interruptions)

THE DEPUTY CHAIRMAN: Hon. Members, those who have walked out, they have walked out. But those who are present, if they want to make their own comments, let them make. I am asking Mr. Gurupadaswamy to say. And I have the names of every other person who wants to speak. Let Mr. Gurupadaswamy speak.

(Interruptions)

SHRI M. S. GURUPADASWAMY: Madam, i agree with the Prime Minister on one thing. He said that surveillance was unethical and undemocratic. Madam, this is not a small matter and a party matter. The question, of surveillance has been exercising the Parliament for too long. In this particular case, the Prime Minister has said that the Government of India has no hand in it. I wish I could agree with him. I am not contradicting his statement. But I only say, I wish I could agree with him. He has said, two police officials of Haryana Government were involved in .surveillance for two-three days in the vicinity of Mr. Rajiv Gandhi's residence. And the particular police officer is not available now. Perhaps he is on leave. He said, he is not available anywhere at the present moment. This has got to be noted. I would like to ask him, whether small officials belonging to Harvana Intelligence would conduct surveillance for three, four days without specific instructions from above? I would like to ask him whether it has been done without instructions from any particular authority in Haryana. I would like to know: is this surveillance being conducted or was it conducted on instructions received from some extra-constitutional authority? This matter is far

too serious. The political leadership in this country should not be subjected to any kind of vigilance. There should not be any probe, any spying on political leadership. This has been going on for long. We are calling this country a democratic country and we have been permitting this kind of thing going on against the political leadership. It is not a question of political party but it involves the way we are functioning in this country, the way we are conducting our political affairs. The political leadership should be free from fear, from any kind of pressure to carry on their activities. Telephone tapping comes into it- I am referring to all types of surveillance. I think it is not a limited matter. I would like this opportunity to be taken by the Government to see that such surveillance in future is stoppled forthwith. Assurances have been extended to us in the past. But all these assurances have been belied and the Government had gone back on those assurances, those commitments. In this specific instance, Madam, I would only say that the conduct of these two officials—there may be more—is wicked, vicious and reprehensible. I suggest for immediate action and hope that these officials will be suspended. Any further probe should have been preceded by this. Why the Government has not asked the Har-yana Government to suspend these officials? I want to know. Have they gone into the question of an extra-constitutional authority being involved? I suspect deeply that some extra-constitutional authority is operating. Lastly I would say, even Mr. Rajiv Gandhi is not safe in their hands. But for Mr. Rajiv Gandhi and his . not have survived politically as a party, Mr. Chandra Shekbar would Prime Minister

Statement

SHR1 CHANDRA SHEKHAR: 'politicallly'.

SHRI M. S. GURUPADASWAMY: I said as Prime Minister .1 know Mr. Chandra Shekhar as a friend; I know him; he is a friend for a number of years, rather for decades; we worked

together. I pity him. This is very sad. He was a man with a sense of pride, in the past. Now he has lost that sense of pride and he is being humiliated by Mr. Rajiv Gandhi and his tormentors. And he is tolerating those humiliations! what for? Is if. for the sake of office for a few days? How long will he survive as Prime Minister of this country?

SHRI CHANDRA SHEKHAR: If you dare say this, it is too much for me to hear it from you.

SHRI DIPEN GHOSH: Obviously, you have to oversee how many of your party will go over to Mr. Rajiv Gandhi.

SHRI M. S. GURUPADASWAMY: You are the Prime Minister and you are sitting opposit me; I am the opposition leader. But we worked as friends. It is very sad-I repeat—you have been subjected to this humiliation and you have been tolerating these humiliations also. I am saying this incidentally.

In the end, I would like the Government to take a decision that never again, in future, will there be any surveillance on the political leadership. Any kind of surveillance on political leadership is wrong, wicked, undemocratic and unethical—I use your words and this should stop. I would like the Prime Minister to instruct Har-yana Government to suspend those officials and hold an enquiry and come before Parliament with the full truth. I do not want him to cover up this matter. He has assured us. I know the Government of India is not involved because he has said it and I accept it and I agree with him. But still I would like him to come before Parliament and tell us, before we adjourn, who was behind this surveillance and what action he has taken.

THE DEPUTY CHAIRMAN: Sukomal Sen I would suggest him to be brief. It is a very serious matter but I would request hon. Members to be brief and to the point.

SHRI V. GOPALSAMY (Tamil Nadu); But it is going on in an orderly way.

THE DEPUTY CHAIRMAN: Yes, but let us hope it remains so after this is over and we don't know whether the order will remain or disorder will prevail.

Statement

SHRI SUKOMAL SEN: (West Bengal): It is a very serious matter that the former Prime. Minister himself is under surveillance now.

The Prime Minister said that the Ins pector involved is on leave who deputed two policemen to keep surveillance on Mr. Rajiv Gandhi. This man is on leave and he could not be caught. Now, the Government at the Centre and the State Government of Haryana both are run by the same political party. How can this Government absolve itself from the political and moral responsibility of sur veillance on Mr. Rajiv Gandhi's house by two Haryana policemen who belong to the State Government of Haryana which is run by the same political party? It is a very crucial issue. Then, Madam, without political instructions, how is it possible for any petty officer or a policemen to keep surveillance on Shri Rajiv Gandhi's house? It is something party—very strange. We-our condemn any type of surveillance, whether it is by telephone tapping or by police personnel. Why is this type of Taking place in our survelliance. country? Now in Shri Rajiv Gandhi's case, people have been caught. But, the same thing is happening in various other places as well. It is very serious that a State Government has sent their policemen to keep surveillance. I would like to know from the Prime Minister whether the Harvana Government maintains a police set-up in Delhi to keep surveillance on political leaders. What is the information with the Government? Have they permitted it or have they any jurisdiction to do like this in Delhi?

Madam, I would like to know whether the persons who have been arrested are still in police custody. The man, the police inspector, is on leave. I would like to know since when he is on leave or whether he is absconding. Has he gone somewhere for sight-seeing? If he is absconding, then it is a very serious matter.

I don't think the Prime Minister is listening to my speech. This Government has neither political responsibility nor moral responsibility.

THE DEPUTY CHAIRMAN: One listens with his ears and speaks with his mouth. As long as his ears are open, we should be thankful that he is listening.

SHRI CHANDRA SHEKHAR: Thit is not the only matter. If there are some important matters, should I not discuss them with my colleagues?

THE DEPUTY CHAIRMAN: Now, let us not go into the details. You make your point, please.

SHRI SUKOMAL SEN: Madam, I would like to conclude by saying that this suggestion for constituting a Joint Parliamentary Committee is welcome. But I would only say that the subject matter of this Committee should not only cover the specific issue of the surveillance of Shri Rajiv Gandhi's house, but also cover a wider issue of all sorts of surveillance including telephone tapping and deployment of police personnel to spy on political personalities. At the same time, while constituting this Joint Parliamentary Committee to go into this issue, it should also be seen that CBI's report on telephone tapping is also placed before the Parliament to know how this had taken place.

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal); Madam, in a way the statement that was made by the Prime Minister, particularly because of his very individualistic manner of delivery, seems to be quite forthright. He himself has wide experience in the matter because, as we know, during the Emergency, in-spite of being a member of the Congress Working Committee, that is, the so-called Congress High Command, he had to go behind bars. So, these things are not at all new to him; it is new to the Ex-Prime Minister, no doubt.

SHRI CHANDRA SHEKHAR: Thank you for remembering this, which Gurupadasamy did not remember.

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PROF. SOURENDRA BHATTA-CHARJEE: Madam, Deputy Chairman though the Prime Minister's experience in that role may not be very wide. I think, he couldt have reactions of the Harvana Government were obtained, without going to the inspector or the sub-inspector? What is the reaction of the Haryana Government as such? A Government exists in that Stale and it belongs to the ruling party here. How was this done? Is such a posting in Delhi permissible without the knowledge of the Prime Minister, without the knowledge of the Government of India? These points could have been explained for our enlightenment, by the Prime Minister, From the authoritarian party, as the Congress(1) Is considered by us to be, we expect many things, apprehend many things, like surveillance, etc. Still, we are opposed to any surveillance on them. Not only on Rajiv Gandhi, but even on Mr. Ahluwalia and Dr. Ratnakar Pandey. They also should have the democratic right to snatch away papers from the Deputy Chairman, in the House.

The question is whether this particular aspect will be clarified by the Prime Minister today. If the answers are already there, well and good. If the answers are not there I would like to know whether they will be obtained, for the House.

I very much welcome his suggestion for a Joint House Committee. That shows, undoubtedly, his concern I concede that point to him. But while providing facts to the House, this question should be cleared. I agree with what my hon, friend, Mr Sukomal Sen, has said. This Joint House Committee should not only go into this particular incident, but it should also go into the question ot surveillance on political persons anywhere in India; not only leaders, but their cadres as well. Thank you.

SHRI GURUDAS DAS GUPTA; Madam Deputy Chairman, it is an irony of fate that those who had legalised this illegal act of political surveillance have fallen victims to this very policy. The Frankenstein that was icreated and nurtured now sucks the blood of those who had created it. This is the tragedy of history ana this is bound to be the tragedy.

by Prime Minister

I fully appreciate the statement made by the hon. Prime Minister. While welcoming the statement of the Prime Minister, I would ask him to give his comments on two suggestions. It is not a question whether political surveillance on Mr. Rajiv Gandhi was wrong or unethical. But I would like the Prime Minister to tell the House whether he considers that this policy of political surveillance should be immediately ended. Secondly I would like him to kindly comment on my suggestion that there should be a law made by Parliament. The Government should come forward with a Bill to prohibit surveillance on all political personalities, not on political leadership alone. I say this because, we, as Communists, have been the victims of political surveillance for decades. Our letters have been opened. Our telephones have been tapped. We have been shadowed when we had been attending our private programmes. This is the tradition which has been continued in this country for years. Therefore, we know where the shoe pinches. I also appreciate that the Congress now understands where the shoe pinches and how it pinches. This is tragedy. Therefore, the point is, it should be ended. It is no question whether you have arrested the two persons, the two petty officers, of the Haryana Police. That is not enough. It is essential to find the root-cause. For that, you have to take decisions, hard decisions, to weed out the source of this political surveillance. For that, a law is necessary. And I wish the Prime Minister, who has been complimented because he had been made a vistim of emergency, that he comes forward to tell the House that his Government is ready to bring forward a

[Shri Gurudas Das Gupta]

Bill to this end. I know his Government is a minority Government, but let the minority Government do a big thing. Let the minority Government do something big in the history, let the Prime Minister have the courage to say that he will bring forward a Bill in this direction.

Thirdly, Madam, I want political surveillance to end, but I want surveillance of criminal personalities to countinue, that the Government is not doing. I wish sufficient police force is deployed for surveillance of the criminals tax evaders, black marketeers, hoarders and those who seek to divide the country, that is against the Communalist.

That is not being done. That has to be done and the Government should see that it is being done properly.

SHRI CHATURANAN MISHRA (Bihar): And criminal politicians.

SHRI GURUDAS DAS GUPTA; My point is, time has come for the Prime Minister and this Government to understand that this Government is being humiliated deliberately. to create a situation where they resign themselves or a situation is created where the other party can pull strings. I wish the Prime Minister does not wait for that unfortunate moment. You should not wait for that unfortunate moment. You should create an example in the history by going out of office in a most honourable way. There is an honourable way. Even a person who is most decried can also And an honourable place in history. It is not for me to give a bit of lesson to the prime Minister, but let all of us learn from our own mistakes. Let the Prime Minister learn from his own mistake and go out of office in a dignified way because it is not the Prime Minister or the Government who is being humiliated. The walk-out in the House has been deliberately done to demonstrate to the world how minority the Government is. It is deliberate. It Is deliberately being done. Therefore, do not humiliate yourself because

your humiliation means humiliation to the system of parliamentary democracy of the country. The whole world understands how a great country like India is being ruled by a Government who has only 53 persons as its supporters in one House and only 13 persons as its supporters in another House. Therefore it is not your humiliation, it is humiliation of the entire system. The country cannot afford to digest this humiliation. Even though you are dishonoured, let us hope that you will do something more honourable.

Lastly, I have a question. I would like to know whether the Harvana policemen did it themselves or somebody asked them to do it because there is a news today that one Mr. Bhajan Lal was instrumental in doing this. There is also a press report that somebody, very important in the Government, may not be Shri Chandra Shekhar, somebody else who is having his influence in the administration and politics in Haryana, has deliberately done it to malign Mr. Chandra Shekhar and his Government and to give a chance to Shri Rajiv Gandhi so that he is able to pull the strings and bring down the Government. I believe that Mr. Chandra Shekhar has no hand in it. I have to believe the Prime Minister, but investigations must be made to find out who is this somebody else in the Government who has a hand in it, whether he has a part in this sort of political conspiracy. This is all a part of life- Therefore, I wish the Prime Minister to tell us who are the persons at the root, who are the persons either in Harvrana or outside. whether a member of Harvana Government or a member of the Central Government, who have been instrumental because I believe that these two poor souls belonging to Haryana police will not have the courage to come before the house of Mr Rajiv Gandhi to do espionage on their own. It cannot be within the purview of their wisdom. It is an administrative decision and somebody important must be behind that. Who is he? Is he a friend of Mr. Chandra Shekhar or is he his enemy? Who is he? It must be found out. That is necessary because the incident itself has maligned the

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country. Therefore, to find out the root-cause, I wish a committee is set up I wish a Joint Committee of the two Houses is set up to find out who is behind the conspiracy. Is it exactly like the fife in Reichstag? A similar thing is happening in India. That must be found out.

Thank you, Madam.

श्री ग्रटल िहारी वा पेयी (मध्य प्रदेश):
महोदया, प्रधान मंत्री जी ने 10 नवस्वर जनपथ
कांड पर जो वक्तव्य दिया है उससे उन लोगों
को जो तथ्यों का पता लगाना चाहते थेसंतोष
हो जाना चाहिए था । लेकिन इस मामले
में हमारा संतोष काफी नहीं है। जिनका संतोष
प्रकट होना चाहिए था वे ग्रसंतोष को प्रकट
करके सदन से चले गये हैं । वेकिस तरह की
जांच चाहते हैं, उन्हें इसका ठोस सुझा देना
चाहिए था । लेकिन शायद वे तथ्यों की
गहराई में नहीं जाना च हते थे। प्रधान मंत्री
जी के साथ कोई हिसाब चुकता करना चाहते
हैं ... (व्यवधान) उस बारे में सदन
के इस ग्रोर बैंटे हुए हम लोग कुछ नहीं कर
सकते हैं।

जहां तक इस कांड का सवाल है महोदया कोई इस बात पर विश्वास नहीं करेगा कि यह एक इंस्पेक्टर के कहने से हुन्ना है। इंस्पेक्टर के कहने से पूर्व प्रधान मंत्री के घर पर जाकर कोई निगरानी करे ऐसा नहीं हो सकता । ग्रगर पूछताछ में उन्होंने इस्पेक्टर की बात कही है तो वे किसी को बचाना चाहते हैं। ग्रब मझे उस इंस्पेक्टर के बारे में चिता हो रही है। कहा गया है कि वह छुट्टी पर गया है । कहीं वह बिल्कुल छुट्टी पर न चला जाए । हरियाणा में इस तरह की घटनाएं स्रप्रत्थाणित नहीं हैं। उस इंस्पेक्टर की रक्षा करने की जरूरत है, क्योंकि इंस्पेक्टर बतःएगा कि उससे किसने कहा । इसके बारे केन्द्र सरकार, प्रधान मंत्री ग्रपना वकाव्य देक जिम्मेदारी से बचनर्हसकते। ग्राखिर भारत की राजधानी में पूर्व प्रधान मंत्री के निवास के बाहर किसी राज्य के गप्तचर विभाग के दो कर्मच री क्यों नजर रखते रहे । यह केवल एक दिन की घटना नहीं है, वे कई दिन से ग्राते थे। मेरी जान-कारी यह है कि वे रिसेप्शन में गये, वे भ्राने वाली कारों के नम्बर नोट कर रहे थे। यह ठीक है कि उन्हें दिल्ली पुलिस ने रोका,

दिल्ली पुलिस ने उनको टोका, दिल्ली पुलिस ने उनको पकड़ा, लेकिन वे कितने दिन से ये गितिविधियां कर रहे थे और ये गितिविधियां करने का उद्देश्थ क्या है। क्या यह सच है कि हरियाणा के भवन में एक कमरा इस गुप्तचर कार्यवाही के लिये सुरक्षित हैं। क्या एक डी. आई. जी. इस बात के लिए तैनात किया गया है? क्या उसके पास वायरलेस सैट है? उस गुप्तचर विभाग में कितने कर्मचारी सिन्न्य हैं और अगर वे पूर्व प्रधान मंत्री के घर पर जा रहे हों तो वे प्रधान मंत्री के घर पर भी कहीं न कहीं नजर रख रहे होंगे, .. (व्यवधान) इसके बारे में जवाब दें। कीन आ रहा है, कीन जा रहा है, इसका मतलब क्या है।

दूसरी बात, मैं यह कहना च हता है कि ग्रगर हरियाणा के पुलिस वाले दिल्ली में इतनी ज्यादती कर सकते हैं तो हरियाणा में राजनैतिक विरोधियों के खिलाफ क्या कर रहे होंगे जरा इसका अनमान लगाइये। मैं जानता हं कि प्रधान मंत्री जी उसदल से संबंधित हैं जो हरियाणा में सरकार चला रहा है, मगर उस दल की गतिविधियों पर प्रधान मंत्री का नियंत्रण है ऐसा मैं मानने के लिए तैयार नहीं हूं। लेकिन, कहीं न कहीं इस तरह के फैसले होते हैं। ग्राखिर हमारा खुला समाज है, हम लोकतंत्र में रहते हैं और श्रगर पूर्व प्रधान मंत्री पर भी नजर रखी जा सकती है तो किसको छोडा जाएगा इस देश में। यह हरियाणा की सरकार के बारे में बडी कठोर टिप्पणी है। पता लगाइये कि क्या इसमें हरियाणा के मुख्य मंत्री का या गृह मंत्री का हाथ है या हरियाणा के किसी मंत्री, जो केन्द्र में मंत्री हैं, के इशारे पर यह हो रहा है, थदि ऐसा है तो यह मामला बहत बिगडेगा।

1.00 P.M.

दूसरी बात मैं यह कहना चाहता हूं कि क्या यह काम केवल हरियाणा की सरकार तक ही सीमित है ?

क्या और राज्यों ने भी दिल्ली में ग्र पने गुप्तचर विभागों को काम करने की छूट दे रखी है ?

एक माननीय सदस्य : मध्य प्रदेश का है।

श्री ग्रटल िहारी वाजपेयी: मध्य प्रदेश का है, तो पता लगाइये । क्या राज्यों के इस

Statement

गतिविधियों पर नजर रखना, यहाँ तक सीमित

म्राज देश में जो राजनीतिक म्रनिश्चिता है, उसमें इस तरह की एजेसियां यदि अपने ग्रधिकारों का ग्रतिक्रमण करके, गलत काम करने लगे तो किसी को ताज्जब नहीं होना चाहिए ।

थोड़ा सा पर्दा हटा है ग्रौर हम रे लोकतंत्र का एक बड़ा वीभत्स चेहरा हम रे स मने ग्रा गया है, । प्रधान मंत्री हर तरह की जांच के लिये तैयार हैं, लेकिन जांच सरक री स्तर पर जो हो रही है, उसके परिण मों से हमे ग्रवगत कर या जाए । ग्राखिर पुलिस वाले पकड़े गये हैं, उनसे बातचीत में ग्रीर क्या निकला. वह क्या कहते हैं कि वह वहां क्या कर रहे थे ?

मान लीजिए, इंसपैक्टर ने उनको भेजा था-काहे के लिए भेजा 10 नम्बर जनपथ काण्ड तथ्य क्या है ? मेरे मित्र, श्री जगटीश प्रसाद माथर, ने पालियामेंट्री कमेटी का सुझाव दिया है। एक इस तरह का मोशन भी दिया है, लेकिन पार्लियामेंट्री कमेटी में ग्रगर कांग्रेस व लों का सहयोग नहीं मिलेगा तो बात नहीं बनेगी । वह क्यों चले गये, मेरी समझ में नहीं ऋषा। अगर कल इसी तरह से शांत तरीके से चले ज ते, तो बहुत अच्छा होता । कल दिन भर हल्लड मचाते रहे। ग्राज ग्रपनी बात कहने को भी गायव हैं। अगर मुझे लगता है कि प्रधान मंत्री को वह कुछ ग्रौर इशारे देना चाहते हैं वे इशारे हम तो नहीं समझ सकते, प्रधान मंत्री बुद्धिमान है भौर वह समझ सकते हैं। लेकिन एक इशारा हमारी समझ में आ रहा है कि यह मामला ग्रव इस तरह से चलेगा नहीं।

एक भाननीय सदस्य : श्री सीता राम केसरी जी, सर्विलेंस के लिए आ रहे हैं।

श्री सीधाराम केसरी (बिहार): क्या

THE DEPUTY CHAIRMAN; He is a Member of this House. He has a right to come whenever he likes. No problem.

SHRI DIPEN GHOSH: He has a right as an individual Member of this House. But has he come for Surveillance over Rajya Sabha?

SHRI V. GOPALSAMY; Mr. Kesri, please be seated.

की सीताराम केंसरी: ग्राप मेरी बात सुनिये। मैं ग्रभी बाहर से ग्रारहा हं। मझे खबर नहीं है कि कांग्रेस पार्टी ने क्या एक्शन लिया है । ग्रगर उन्होंने वाक-ग्राऊट किया है, तो हुए भी उनके साथ वाक-ग्राऊट करेंगे । . . (यद्यान) . . ग्रव उधर ग्राने की बात नहीं है क्योंकि हम बाहर से सीधे यहां ग्रा रहे हैं। ग्रगर मेरी पार्टी ने वाक-ग्रां कट किया है, तो मैं भी वाक-ग्राकट करूंगा। वह लोग यहां नहीं है। पता चला कि शायद-उन्होंने वाक-ग्राऊट किया है। . . (व्यवधान)

SHRI V. GOPALSAMY; You are a brave man, a gentleman.

THE DEPUTY CHAIRMAN; You cannot interrupt him. He wants to walk out. Let him walk out. He has a right. Please don't interrupt him

Mr. Upendra.

SHRI PARVATHANENI UPENDRA; Madam, at the outset I would like to condemn the behaviour of the Congress Party in walking put and not listening to the views of the other party leaders.

It is very clear that the Congress Party is trying to build up a case and probably Some tension with some ulterior motives which you can understand. I fully sympathise with the plight of this Government. We are in the position of a divorced husband. Even a divorced husband has some Soft corner for his ex-wife, particularly when she has not remarried and is only having an affair.

I welcome the Prime Minister's categorical statement disowning responsibility for the surveillance and assuring that such thing's would not happen. I also welcome

his offer of an inquiry into the whole incident and into the system of surveillance on political personalities. I only suggest that this inquiry 'should cover the whole period starting from the Congress rule, because today they showed too much protest. We all know what atrocities were committed by the Congress Government, particularly after Mrs. Indira Gandhi came to power followed by Mr. Rajiv Gandhi; how political opponents were tracked. telephones were tapped, correspondence was opened and false cases instituted. We are sware of all those things and many of us are victims of their atrocities. Therefore, if at all an inquiry has to be done, it should cover their period also.

Statement

I don't hold any brief for Mr. Rajiv Gandhi personally in this case, but we condemn this system, this very surveillance against the political personalities and the parties. When I first heard the news yesterday through the Congress sources, my first reaction was that probably the Prime Minister was not aware of this. Not only that I know him for a long time and his concern for civil liberties and individual freedoms, but even if you take a political view, a man with any common sense or with any political sense, particularly when he is depending on a party or a leader, would never venture to organise or order Such a surveillance against the leader of the party which is supporting him. When I was told that it was done by the Haryana Government, then everything was clear and we could know who all were behind this. One of the Congress leader's commented vesterday that "they are fools. If they want to know who is coming to meet Mr. Rajiv Gandhi, do you mean to say we will organise the meeting at 10 Janpath? Therefore, those who organised this are fools. They could not get anything and they cannot get anything by these measures surveillance."

From the Prime Minister's statement two or three questions arise. One is, if these two policemen are found loitering in the vicinity of Mr. Rajiv Gandhi's residence with proper identity cards and fully authorised by a high-ranking officer, how could the question of their arrest come? Why were they apprehended and what for? What was their crime?

SHRI CHANDRA SHEKHAR; After that they were released.

SHRI PARVATHANENI UPENDRA:
My anxiety is, if somebody higher-up has authorised them to do the surveillance, please don't try to make them the scape goat to please somebody. So, let us be fair to them. They have done with a proper authority, they were not doing it surreptitiously. They were doing it openly. They showed their identity cards. They said that they were on duty. Therefore, the question of arrest, how it came? It happened simply because Rajiv Gandhi complained. I want an answer from the Prime Minister; Why an arrest became necessary?

The second thing is the very question raised by Mr. Atalii, the other State Governments organising their intelligence networks in the capital. It has been going on for a long time. It is not today's affairs. The same Haryana police used to keep Surveillance on Mr. Bahuguna when he was alive on the orders of Mr. Devi Lal. Everybody knows it when Mr. Devi Lal produced one complete report against Mr. Bahuguna in one of their party meetings. That is what he was doing. Therefore, this has been going on for a long time, the Haryana police being used here for surveillance and intelligence activities. So the broad question also should be answered. How many State Governments are having such intelligence networks here, whether they are authorised to do it here? What is their coordination with the Delhi police? This question also has to be settled once for all.

I request the Prime Minister to find out who really ordered this and also indicate to the House what action he has taken against them.

THE DEPUTY CHAIRMAN; Before I call Mr. Murasoli Maran, I have the names of Mr. Dinesh Goswami, Mr. Swaminathan who is not here, Mr, Viren Shah, Mr. Shabbir Ahmad Salaria, Mr. Dipen Ghosh, Mr. Mohd, Afzal and Mr. J. P. Mathur's motion. We are just left with 20 minutes before lunch. So 1 would request every Member to be **brief** so that we can finish before lunch. We

should also give Some time for the Prime Minister also to react; otherwise...

SHRI JAGDISH PRASAD MATHUR (Uttar Padesh): Madam, will you allow me to move my motion before lunch?

THE DEPUTY CHAIRMAN; When the time of the motion comes, we discuss it. First let us start with this movement

SHRI MURASOLI MARAN: Madam, the crocodile is shedding tears. That is how I will describe the reaction of the Congress Members today. It is not a question of Mr. Rajiv Gandhi alone, it is a question of everycitizen. They think, that Mr. Rajiv Gandhi is the super citizen of this country and their party is the only party worth commanding respect. So if there is any surveillance on him, they create a rumpus. Probably they may have reasons for their anxiety, I do not know, because nowadays we find international smugglers and crooks moving about in VIP houses in Delhi. As Mr. Gurupada-swamy has pointed out, Congress Members may be thinking that this Government may not safeguard the life of Mr. Rajiv Gandhi. They may have their own reasons. But we want to know the authority of the law under which the two policemen acted. There is somebody who has issued the orders. Who is that authority who issued the orders for surveillance

Madam, only last week we discussed about telephone tapping. This week we are discussing about surveillance. We know that the Prime Minister has not ordered for the surveillance. We believa him. Because he has got his own intelligence agency to do that. We should know why this is going on. Not only that even telephones of all political parties, all persons of political standing are being tapped, their activities are being watched. So the Joint Parliamentary Committee should inquire into all these aspects We were told that it all started during Mr. Bhajan Lai's period Not long ago, We have read a rewspaper report when Mr. Rajiv

Gandhi was the Prime Minister, a car which was following Mrs. Rajiv Gandhi's car dashed against a car which was preceding that car having a registration number of Ambala area. But nobody was arrested. They away from the scene. But later we were told, and I believe that, Mr. Rajiv Gandhi himself, as the Prime Minister, ordered an inquiry and the Home Ministry was doing it. And the SPG, the Special Protection Group, was also involved in that inquiry. So we would like to know from the hon. Prime Minister what the outcome of that inquiry is. Did it take place or not? We have read it in newspapers. We should go into all aspects, not merely the Surveillance of Mr. Rajiv Gandhi, because in a democratic country, we are all equals. So I would like that the inquiry should cover all the periods, all the incidents, all political persons and all political parties

Madam, what is perplexing in this. The Prime Minister may give any price to the Congress party. The Congress may demand. 'Dismiss the Haryana Government. They have committed a great sin." Who knows? He may choose to dismiss the Haryana Government also. I am very sorry to say that. What do the common men in Delhi, in Madras, in Bombay, in Calcutta, everywhere talk? If Mr. Rajiv Gandhi demands that Mr. Chandra Shekhar should remove his beard, he will do it. I am very sorry. I had a lot of respect for him. Madam, he came into the political scene here with a great political future. Now, he is going to be removed with a notorious political past Don't you have any sense of self-respect? What all you have stood for, all those principles, have been destroyed. (Interruptions). Now, we see a shadow. Look at this! The Congress party has walked out. It means they have thrown the fish of this Government out of water. Look at their faces! They are gasping for breath. They gasping for oxygen. The oxygen tube has been removed. Therefore, I would request Mr. Chandra Shekhar.. (Interruption.?).

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): You are remembering your own days when the BJP removed your. (Interruptions)

SHR1 MURASOLI MARAN; We never 1 depended on anybody. We never depended on undependable people. We stood on our own legs. We stood on our own strength, on the strength of the people's Support. Now 1 would make a request to the hon. Mr. Chandra Shekhar. Now. Mr. Prime Minister, your ambition has been fulfilled. You have become Prime Minister. Yes, now you will go down in the history as a small foot-note. That is all. A small foot-note, not even a line, will be mentioned. It is not enough? Don't you have some self-respect? Therefore, 1 would request the Prime Minister, Mr.

Statement

Chandra Shekhar. Please.....*. How long can you tolerate the humiliation? (Interruptions).

THE DEPUTY CHAIRMAN; Mr. Maran, even if you are very agitated and making a statement the words.. . * are not proper. (Interruptions) They will not go on record.

SHRI MURASOLI MARAN: I did not mean.. I only meant to ask him, "Why do you tolerate". (Interruptions). In parliamentary language, the meaning is .(Interruptions). I am sorry for him. He is being tortured. He is doing things against his conscience. Therefore, it is better for him to resign and face the people. . . . (Interruptions).

SHRI S, JAIPAL REDDY; Madam, as an old friend of Mr. Chandra Shekhar. may I suggest this?

THE DEPUTY CHAIRMAN; No No suggestions. I am only concerned with the parliamentary language. That is all. I am not concerned how emotionally you are charged.

SHRI MURASOLI MARAN: I am emotional because I am So sorry for this gentleman.

THE DEPUTY CHAIRMAN- You may

SHRI MURASOLI MARAN; I pity him. He lost everything. He lost all his senses. If there is Some self-respect, he should resign. That is all.

*Not recorded.

THE DEPUTY CHAIRMAN: That is better put. Now, Mr. Dinesh Goswami.

by Prime Minister

SHRI DINESH GOSWAMI (Assam); Madam, I am happy.____ (Interruption).

THE DEPUTY CHAIRMAN; Mr. Prime Minister, you may be having a larger heart. But I have to see the language of Parliament.

SHRI CHANDRA SHEKHAR; Madam Deputy Chairman, by all those speeches I am reminded of an old proverb. It is a in to be tall among pigmies, (interruptions).

SHRI MURASOLI MARAN; If a pigmy like you is perched on the Everest, still you will be a pigmy. You are a pigmy. If you are,. (Interruptions)... you will be a pigmy. We are tall.. (Interruptions). You have lost everything.

THE DEPUTY CHAIRMAN; I have identified Mr. Dinesh Goswami. We have to have the answer of the Prime Minister before lunch interval. So please be brief. I will have to ask the permission of the House. (Interruptions). If you do not Want to have lunch, I want to have lunch and in that event, somebody has to preside over.

SHRI DINESH GOSWAMI: Madam Deputy Chairman, once more, the question of political surveillance has come among the agenda of this House and the Prime Minister was for the right in his statement on two counts: number one, that his Government has not ordered this surveillacne and two, that he is opposed to political surveillance. Every Government—and I will not exclude my own Government -always has spoken against political surveillance but has done nothing whatsoever to stop surveillance. not forget that in America, an elected President, even before his tenure was over, had to go because he went for surveillance of opposition party headquarters. But unfortunately, the Prime Minister's statement has not revealed any facts and has left many questions unanswered. He has said that two Haryana policemen were doing the surveillance and if my information is correct when they were apprehended, they showed their

[Shri Dinesh Goswamy]

identity cards. Therefore, they were under the impression that thty were not doing anything mala fide. They were only carrying out the orders gien to thorn. And it has been 'said that an inspector gave the order and the inspector is 24 hours have passed. This is a on leave matter on which the party which is giving 'rife-sustaining device to the ruling party is agitated and we do not know the whereabouts of the inspector for 24 hours. What does this lead to? It leads to either a conclusion which I hope is not something which we will arrive at which Mr. Vajpayee has suggested or the other one that there are very powerful political authorities who do not want that this inspector should be found because if he is found and interrogated, things may come to light which may not be proper for some political bigwigs. I am not one who will believe that two police constables or an inspector will have any motive of surveillance in the house of Mr. Rajiv Gandhi either Congress President or even as former Prime Minister and I am not in favour of making them scapegoats. Probably, they must have carried out the orders from some political bigwigs. Who can be that bigwig? That bigwig must have cantrol over the Haryana administration. Otherwise, why an inspector will follow the order? Obviously, it is for the Government to find out who that bigwig is, who has control over Harvana administration, so much so that he could order its police machinery to provide of to have surveillance against the powerful Congress President, who is the de facto ruler of this country and also the Prime Minister of this country? I believe that Mr. Chandra Shekhar will be handicapped because a position to his Government will not be in go in for a proper enquiry if somebody of his Government is involved in this. I have no doubt that Mr. Chandra Shekhar is not guilty of this not because of his personal conviction but because he is too intelligent a man to do this thing. But can he assure this House or can he speak on behalf of his cabinet colleagues that he has full control over his cabinet colleagues? We, who are in polititics, will not be prepared to accept it and therefore I would like to know, whatever the machinery that he contemplates to bring out the truth, that even though he may not be involved some

important personality associated with his Government, is not involved because there are two possible reasons. One is that it may be a ploy to create tension between the ruling party and the supporting party. 1 do not know what is coming out. Now a suggestion for House Committee has come. I am opposed to a House Committee being constituted to enquire into this specific matter because if a House Commtitee is constituted for surveillance against Mr. Rajiv Gandhi, every day we shall have to constitute House Committee because not only Raiiv Gandhi but many Members and more Members of the Opposition may be cinder surveillance. 1 am in favour of a House Committee which will go into the question of the entire gamut of surveillance including telephone tapping and will give suggestions as to how this political surveillance can be stopped and if necessary, give suggestions for a hew law? And I hope that the Prime Minister who has a commitment for civil liberties will accept these suggestions.

SHRI SHABBIR AHMAD **SALARIA** (Jammu and Kashmir)

Madam Deputy Chairperson, I thank you for having given me this opportunity to Speak. The statement of the hon. Minister is forthright and we hope that the assurance extended by him to the House that he will look into this matter impartially and fully, will be kept. The difficulty that has is this For the first time there has been exposed a network in Delhi under very nose of the Government, the Central Government, which is not known to law. This network has been functioning here for long and its activities have been known to some, but they have not been known to all. Under the circumstances, it would be necessary to find out long such network has been since how functioning here at the behest of the Haryana Government; whether any inquiry has been as mooted here: whether other State Governments are also having such network. Apart from this, it will also have to be whether any Government from outside has also maintained such agencies here which are having Surveillance on our political leaders political personalities, in the State.

Last year, the question of telephone tapping came up. Ultimately it has been found out and admitted that telephones have Statement

been actually tapped, but the names of the political personalities whose telephones were tapped have not been divulged. That has also been exercising the mind of the general public and the mind of the politicians who can be at the receiving end. When under the very nose of the Government, from the very echelons of the Government, illegal things are done, then you yourself can imagine where the rule of law will end. This is an organisation which is functioning and ssmilarly other organisations may also be functioning, but they are above law. This has for the first time happened that two persons belonging to that organisation were arrested and after some time they had been released. As has been rightly pointed out, the question arises; who gave them that authority to do it? Number one. And number two is this; If authority was given to them, who were the persons who had been giving such authority? Their names should be found out so that the very gamut, the very extent, of this system is found and is exposed and.. .(Interruption) The question that arises for consideration is if these two persons who were doing it were doing it beyond their jurisdiction, if not it was an act which is illegal in the eyes of law, then why not we try them in accordance with law? What I would like to say is this. If it was an offence and if a prima facie case does ao-pear to be existing, then that should be tried so that the court of law has an opportunity to Say as to how they were acting and whether their act was legal and at whose behest they were acting. There should be a judicial inquiry and that inquiry should be non-partisan. And, therefore, I would request that not only this enquiry should be held which is mooted in the House with regard to the surveillance but also a judicial enquiry be held against the persons who are doing it so that a court of law will be able to say what is the law or the enactment under which they were acting Under Criminal Law we have known of register No. 10. Register No. 10 contains the names of persons who are called persons who deserve to be put under surveillance or in ordinary parlance they are called badmasli No. 10. But that is not the case which can be imported with respect to others and with respect to ... (Interruptions) ... does

not mean by the modalities of legal criminal

उपसमापति : सलारिया जी, ग्रापने ग्रपनी बात कह दी। अब जो म ॉडलिटीज हो, लीगल हो या किमिनल हों, वह बाद में डिस्कस कर लीजिएगा. जो मसला इस वक्त हाउस के सामने है उस पर ग्रापने ग्रपने ख्यालात का इजहार कर दिया है, जो दूसरी बातें हैं वह हैं वह बाद में कहिए . . (व्यवधान)

श्री सद्धीर ग्रहमद सलारियाः मैं यह कह रहा हं कि जिन ग्रफसरान को पकड़ा गया वह गैर-काननी हरकत कर रहे थे, उनके खिलाफ च लान हो ग्रौर चालान की सूरत में यह हकीकत मृतिसिफ हो कि यह किस एक्ट के तहत काम कर रहे थे ग्रौर कोर्ट ग्राफ लाँ को भी मौका मिले।

दूसरे में कह रहा हूं कि ग्रगर कोई इनक्वा यरी करनी जरूरी है और की जानी चाहिए ग्रीर ह उस कमेटी कोग्रगर करनी है तो उसको वसीह ग्रस्तियारात दिए जाएं ताकि वह इस वाहिद वाक्य के बारे में ही नहीं बल्कि और सभी वाक्यों के बारे में जो कि फोन टेपिंग मतल्लिक भी हैं इनक्वापरी करे।

तीसरे न सिर्फ वह इनक्वायरी हरियाणा तक महफूज रहे बल्कि सभी दीगर एजेंसियों के बारे में भी ग्रपनी राय दे कि क्या वे भी ऐसा कर रही हैं और उनका क्या कुछ चलन रहा है ।

इसके साथ ही यह जो ऐक्स्ट्रा टेरिटोरियल एं क्टिविटी है -

by the various agencies within the country, this is detrimental to democracy and should be ended as early as possible and the rights on the individuals to their privacy and also to exercise their political rights properly should not be Stopped.

THE DEPUTY CHAIRMAN; Now, I have still 3 or 4 names. The second round of the parties has been gone through. I have Mr. Dipen Ghosh, Mr. Mohammed Afzal, of course, Mr. J. P. Mathur and Mr. Shah. I would like to request those Members for want of time

to withdraw their names... (Interruptions)... Just a second. Next, Mr. Mathur is to speak about his Motion. It cannot be moved, but he wants to mention why he has given it...(Interruptions)...

Statement

SHRI JAGDISH PRASAD MATHUR: Why should not I move? Why should I forgo? .. .(Interruptions)..

THE DEPUTY CHAIRMAN: There are certain procedures... (Interruptions)

SHRI D1PEN GHOSH The Prime Minister himself has agreed. . (Interruptions) ...

श्री जगदीश प्रसाद माथुर: मोशन में मूव कर रहा हं ग्राप उसे क्यों रोक रहे हो ? मैं क्यों न मव करूं?

उपसभापति : रोक नहीं रही हं, मध्यूर साहब, ग्राप गुस्सा मत करिए, ग्राप बैटें तो . . . (व्यवधान) . .

श्री जगदीश प्रसाद माथुर: पहले मेरा मोशन ग्राप तक पहुंचाया हीं नहीं गया। उसके बाद कहा जाए कि ग्राप मूत्र न करिए। मैं क्यों न मब करूंगा? मतलब क्या है?

उपसभापितः माथुर साहब ग्रा गया। यह रखा है मेरे पास गुस्सा तो मत करिए..

श्री जगदीश प्रसाद माथुर : जब मंगाया गया, तब ग्रापको दिया गया. . (व्यवधान) . THE DEPUTY CHAIRMAN: Now. it is the Motion which has reached me. All right. Let it be carried first.

(व्यवधान)

कोई बात नहीं, कहीं-कहीं रुकावट कभी हो जाती है.. (व्यवधान).. उस पर इतना ऐंजिटेटड तो मत होइए। बैंठिए तो ग्राप, ग्राप एक मिनट बैठिए।

श्री जगदीश प्रसाद माथर : रूकावट क्यों याई . . . (व्यवधान)

उपसभापति : हकावट हट गई हमको खेंद है कि रुकावट ग्राई, ग्रब ग्राप एक मिनट के लिए बैठ जाइए । दीपेन घोष जी के कुछ सजेंस्शसं सून लें . . (व्यवधान) . .

SHRI D1PEN GHOSH; The Prime Minister has agreed, he himself has proposed rather, that if the House agrees the Government will have no objection to setting up of a Joint Parliamentary Committee to make probe into the matter.

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OP MINISTRY OF LAW AND JUSTICE SUBRAMANIAN (SHRI SWAMY): Not this matter.

SHRI DIPEN GHOSH: But this question has also come up. Mr. Atal Bihari Vajpayee also said that only two or three days before when we were discussing about the C.B.I. report and phone tapping, that is a kind of surveillance over the political adversaries. Today we are discussing the incident arising out of two spies making their presence near the vicinity of ex-Prime Minister's residence on a kind of surveillance. True, yesterday the Congress (I) members have raised the issue and the House had to be adjourned for misconduct, as has been said by the Deputy Chairman herself. Today that Congress (I) has walked out. What does it mean? There is a deep-rooted conspiracy behind it. When an inquiry is necessary, that inquiry has to be made in a thorough manner so that not only the specific instance but also other issues arising out of this particular matter are gone into. Let there be a Joint Parliamentary Committee to probe into this matter and other matters arising out of this matter, because nobody is going to believe that two constables could do this under orders from an inspector who has gone on leave. That inspector could be caught. Nobody is going to believe this story which has been given by the Government. Naturally we are entitled to raise a motion for setting up a Joint Parliamentary Committee ...

THE DEPUTY CHAIRMAN; Move a motion.

SHRI DIPEN GHOSH: Or a resolution, whatever you call it, according to the procedure. A Joint Parliamentary Committee should probe this matter and other issues arising out of this matter.

उपसभापितः माथुर साहब श्राप क्या कहना चाहते हैं?

श्री जगदीश प्रसाद माथुर: मैं कहना नहीं चाहता, मैं बकायदा मोशन मूव कर रहा हूं कि इस सदन की एक समिति बनाई जाए जो राजीय गांधी के कैपटिव और इससे संबंधित विषयों पर जांच करे । यह मेर मोशन है। यह मैं कह रहा हूं। (व्यवधान)

उपसमापित: ठीक है मूब कर दिया है। प्रधान मंत्री जी ने सजेशन दिया था। यह ऐसा मसला है जिस पर सभी की राय ली जानी चाहिए। सारी पार्टी के लीडर्स अगर मुनासिब समझें तो चैयरमैन साहब से इस मसले पर बात कर लीजिए और सब लोग बैठकर डिसक स कर लें। सरकार की तरफ से भी कुछ आये... (व्यवधान)

श्री जगदीश प्रसाद माथुर: मुझे पूरी वात कह लेने दीजिए । जब वाजपेयी जी बोल रहे थे तो उन्होंने एक इशारा किया था प्रधान मंत्री की तरफ । मुझे उस वक्त बैठें-बैठें एक शेर याद था गया गालिब का। मैं अर्ज करता हूं ... (अवधान)... क्या बकवार है, क्या वदजोख लोग सामने ग्रा जाते हैं ... (व्यवधान)

उपसुभापित: सेकेटिरिएट की जिम्मेदारी होती है कि वह जो टेक्नीकल मसले होते हैं, मृद्दे होते हैं वह बताये कि क्या और किस तरीके से कोई मोशन मूव किया जा सकता है। या हाउस के सामने लाया जा सकता है। इसी सिलसिले में सेकेटरी जनरल साहब बता रहे थे। (व्यवधान) लीडर ग्राफ द हाऊस कुछ बीलना चाहते हैं।

श्री जगदीश प्रसाद माथुर: देखिय ग्राप उसको मंजूर कर लें या न कर लें यह ग्रलग वात है लेकिन मैंने ग्राफिशियल रेजोल्शन मूव किया। वाजपेयी जो ने कहा, कुछ इशारे हो रहे हैं तो मुझे गालिव का एक शेर याद ग्रा गया: यारब वह न समझे हैं, न समझे हैं मेरी बात, जो उनको न दिमाग तो दे मुझ को जबां श्रीर।

उपसभापति : दिमाग नहीं दिल है । (व्यवधान)

श्री जनदीश प्रसाद माथुर: मैं इसको इस तरह से प्रज करता हूं:

यारव न वह समझे हैं न समझे हैं उनकी बात, न उनको दिमाग , दे उनको जबां और । (ब्यवधान)

जपसभापति: माथुर साहब दिल को दिमाग की जगह बैटा दिया और दिमाग को दिल की जगह।

As a zoologist I cannot permit it.

श्री जगदीश प्रसाद माथर: कारण यह है यहां पर दिल से काम नहीं लिया जा रहा है। दिमांग का काम है। दिल की बात कुछ महीने पहले हुई थी। मिल कर बैठ गये थे श्रीर लड्डू भी खाये गये। श्रव पता नहीं लड्डू खिलाने वालों की तरफ से इशारा हो रहा है या दूसरी श्रोर से हो रहा है (व्यवधान)

श्री यश्र नंत सिन्हा : ग्रापने भी लड्ड् खिलाये . (व्यवधान)

श्री जगदीश प्रसाद माथ्र : मैं तो 10 जनपत की बात कर रहा हूं वहां लड्डू पहुंचाये जा रहे थे। ग्रव लड्डुग्रों में कहां से जहर घुल गया और कहां से नाराजगी पैदा हो गई, क्या हो गया ? मैंने ग्रजं किया कि उनको दे दिम ग . . (व्यवधान)

उपसभापति: लीडर ग्राफ द हाऊस भी बोलना चाहते हैं। (व्यवधान) सुबह से इसी विषय पर चर्चा हो रही है, 12 बजे से। (व्यवधान)

श्री जगदीश प्रसाद माथुर: क्या बात कर रहे हैं। मजे में दखल दे दिया। (क्यवधान) श्री ईश दत्त यादव (उत्तर प्रदेश): स्रापने सुनादिया , काफी हो गया।

श्री जगदीश प्रसाद माथुर : आप कहां समझेंगे गुड़ हिन्दी वाले हैं। खेर, मेरा कहना यह है कि यह कड़वाहट में क्यों बदल गया ? संदेह यह हो रहा है कि मीठा लड्ड कड़वा हो गया ग्रीर इसकी वजह से ही सारी वातें हो रही हैं। हम लोगों ने ग्रौर ग्रन्य लोगों ने कहा है कि यहां पर हरियाणा का बकायदा ग्रमला है । हरियाणा भवन के ग्रन्दर यह बात पिछले 8-10 साल से चल रही है। मैं प्रधान मंत्री से यह पुछना चाहता हं कि जब उनको मालुम हो गया कि यहां पर बकायदा हरियाणा सरकार का इस तरह का सिलसिला है तो क्या उन्होंने ऊपर जाकर हरियाणा सरकार से पूछा है कि यह सिलसिला क्यों है ग्रीर इस पटिकुलर घटना के ग्रन्दर हरियाणा सरकार का क्या कहना है, यह श्रापने पता लगाया या नहीं ? उसी के साथ जैसे ग्रन्य लोगों ने इगारे से कहा, मैं भी इशारे में कहना चाहता हूं कि दूसरे जो ग्राका हैं, जो यहां सारी बातों को कंट्रोल करते हैं, लड्ड् खिलाते हैं, उनसे भी क्या दरयाफत किया गया है यह नहीं कि यह क्या हो रहा है ग्रौर वयों हो रहा है ? यह केवल पोलिटिकल मामला नहीं है कि कौन कहां जा रहा है, क्योंकि ग्रदला-बदली हो रही है, ग्राने-जाने का सिलसिला लगा हस्रा है...(ब्यक्शान)।

THE DKPTJTY CHAIRMAN: Do I have the permission of the House not to have the lunch hour?

SOME HON. MEMBERS: Yes, no lunch houi.

अपसमापित: श्रव श्राप लीडर श्राफ दी है। उस को बोलने दीजिये।

श्री जगदीश प्रसाद माथुर : महोदया,

जहां तक इसका सवाल है कि राजनैतिक दिष्टि से किसी जासूसी की जाय, उसकी मैं और मेरी पार्टी और सारा देश मज्जमत करता है । इस सदन से मैं यह निवेदन करना चाहता हं कि वह मेरे मोशन को स्वीकार कर. चेयरमैल साहब की स्वीकृति ले लें। ग्राज नहीं हो तो कल करें। इसी सदन की एक कमेटी बननी चाहिये । प्रधान मंत्री ने स्वंय कहा है, ग्रीर सदन भी इच्छा है, उसका ग्राप स्कोप तय कर लें। मेरा मोशन स्टेन्ड करता है। मैंने मव किया है, ग्राज न हो तो कल कर लें, चेयरमैन साहब से स्वीकृति ले करके इसको स्वीकार कीजिये, मेरा इतना ही निवेदन है।

थीं चन्द्रशेखर: उपसभापति जी, में ग्रापसे निवेदन करूं कि पहला सवाल जो माथर साहब ने उठाया, वह सही है कि मैंने सुझाव दिया था, मैंने प्रस्ताव नहीं रखा था, कि इस की कमेटी बने ताकि किसी को संदेह न रहे कि हम लोग सरकार की ग्रोर से किसी बात को छिपाना चाहते हैं । लेकिन माननीय वाजपेयी जी ने एक बात ग्रपने भाषण में कही थी कि इसमें सब लोगों की सहमति होती चाहिए, सब लोगों को संतोष होना चाहिए । हमारी परम्परा रही है कि इस तरह की कमेटी बनाने के पहले हम सब पार्टियों ग्रौर ग्रध्यक्ष की राय लेते हैं। दूसरे, ग्रगर दोनों सदनों की समिति बनानी है तो इसरे सदन से भी राय लेनी चाहिए । मैं ऐसा मानता हं कि सदन जो चाहे सो कर सकता है, उसको पुरा अधिकार है । लेकिन अगर उस समिति को प्रभावकारी बनाना है तो उस समिति को सारे लोगों के सलाह-मशविरे से, सहमति से और अध्यक्ष से ग्रीर दूसरे सदन से बात करके बनाना चाहिए । इतना ही इस बारे में मेरा कहना है।

जहां तक और सवाल है, उन सवालों पर दो-तीन बातें मैं कहना चाहूंगा । मैंने जब एप्रिहेण्ड कहा, अंग्रेजी हमको

जहां तक काननी व्यवस्था का सवाल है, हम ऐसा समझते हैं कि किसी भी राज्य की पुलिस को दिल्ली में इस तरह की कार्यविधि चलाने का अधिकार नहीं है । अगर किसी राज्य सरकार की पुलिस दिल्ली में बाती है तो उसको दिल्ली प्रशासन से अनमति लेनी होती है, उसकी गबना दी जाती है। ऐसी कोई अनमति हरियाणा सरकार ने नहीं ली थी । जितनी जानकारी महा को धव तक मिली है वह मैंने बताई है। हमारे कई माननीय सदस्यों ने कहा कि हमने परी बात नहीं बताई । मैंने कहा है कि जांच जारी है, जितनी बातें मालम हुई उतनी बवाई । मैंने कभी यह नहीं कहा कि चैंकि किसी ने कह दिया कि इंस्पेक्टर छट्टी पर है तो यह ग्रास्तिरी बात है । हमने उसके बाद कहा कि इंस्पेक्टर जहां भी है, उसका वपान लिया जाय । मैं सामान्य रूप ते यह मानता है कि कोई इंस्पेक्टर इस तरह का आदेश नहीं देगा । कुछ बडे लोगों का इसमें हुन्च हो, इस संभावना से मैं इंकार नहीं करता और इसलिए मैंने कहा कि जांच पुरे तौर पर होनी चाहिए ।

मैं इसरी वात यह बनाऊं कि सरकार को किसी भी ग्रवधि की जांच ग्राप कराला चाह लो उस ग्रवधि जांच पर कोई एतराज नहीं है। क्योंकि इस मामले में मैं बिल्कुल रूपण्ट हं। जिस दिन यह सरकार बनी उसी दिन मैंने कहा कि किसी भी विरोधी पार्टी पर इस तरह का सर्विलेंस, कोई फोन टेपिग नहीं होनी चाहिये । मेरा विश्वास है कि यह नहीं हो रहा होगा । ग्रगर कोई अधिकारी इस तरह का काम कर रहा है तो यह उसकी जिम्मेदारी है। 782 RS-9

मैं पोलिटिकल लोगों की बात कर रहा हुं। इसका कोई यह अर्थ न लगया जाय कि किसी का फोन टैप नहीं होता होता । इस मामले में मेरी राव विल्कल स्पध्य है । उपसभावति जी, मैने पहले भी कहा था कि कुरीति को रोकने के लिये कदम उठाने चाहिये। मैंने यह भी वहा था कि मैं स्वंत मुझान लाउना ग्रीर सारे विरोधी पक्ष के नेताओं से इस पर चर्चा कहंगा । हमारे मिल्ल धी गरुवास दास गप्त जी ने सही सन्नाव दिया । मैंने पहले भी कहा है कि सरकार परुपमत हो य बहुमल की ही सरकार गरक रहै। सरकार जब तक रहेंगी तब तक यह काम करेगी । अब वस्य सोगों को भन दिखाई पहला है। उन लोगों के अति मझे वही सहानम्हि है। हमारे मिल थी मरासोनी मारन की नाराजगी में समझ सकता है। धाप याद रिख्ये कि मैन किसी के कहने पर बापकी सरकार को नहीं गिराया है। ब्रापसे भी सैंने निवेदन किया था कि मेरी कठिनाइयां क्या है। उन कठिनाइयों के अंबर राष्ट्रीय गौरव के निर्वहन का सवाल हमारे सामने होता है और उस राष्ट्रीय गौरव के नियंहन में अगर कीई भी सामने अराप, इस पक्ष का हो या उस पक्ष गाही ... (व्यवधान) . . . ।

SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu): Even without the Governor's Report you dismissed the Tamil Nadu Government ... (Interrupt tions)...

SHRI V. GOPALSAMV: Unnecessarily you are provoking a controversy. You dismissed our Government at the behest of Mr. Rajiv Gandhi and Ms. Jayalalitha . . . (Interruptions)... It is known to the whole world. Why are you referring to it now? . . (Interruptions) ... What is the use? ... (Interruptions) ...

SHRI TINDIVANAM G. VENKAT-RAMAN; Now, you people are reaping the consequences ... (Interruptions)...

Statement

SHRI PARVATHANENI UPENDRA: Madam, what is the point in mentioning it now? The whole world knows that it is the Congress (I) which has done it. . . (Interruptions) . ..

THE DEPUTY CHAIRMAN; Order, please . . . (Interruptions) ... Mr. Go-palsamy, when you people were speaking, the Prime Minister did not interrupt... (Interruptions).., Please sit down. Let him speak.

SHRI V. GOPALSAMY Mr. Prime Minister, when you visited Poes Garden, you got the orders from Ms, Jayalalitha and this is a fact... (Interruptions),...

श्री मोहम्मद ग्रक्जल मीन उर्फ धफजल (उत्तर प्रदेश): सीरियस मटर है इसको गलत रुख न दें।

उपसभापति : उनको बोलने दीजिये ।

श्री चन्द्रशेखरः उपसभापति जी. मैं और कोई बात नहीं कहना चाहता। माननीय ग्रटल बिहारी वाजवेयी जी यहां मौजूद हैं, हमारे गुरुपादस्वामी जी भी मौज्य हैं। सदन के पिछले सत्र में जब इन लोगों से मेरी बातें हुई थें तो उस समय भी मैंने अपनी राय दी थी। मैं उस राय को यहां कहना नहीं चाहता । लेकिन यह बात सही है कि राजीव गांधी की पार्टी हमारी पार्टी की मदद कर रही है । श्रगर उनकी कोई राय हो ग्रौर उस राय से मैं भी सहमत हूं तो क्या उसको इसलिये **श्र**स्वीकार कर दूंकि वह ग्रापको ब्रा लगता है, यह तो कोई बात नहीं हुई । . . . (व्यवधान) . . .

SHRI TINDIVANAM G. VENKAT-RAMAN: You have put your rubberstamp... (Interruptions),.. You have really become the rubber-stamp of Mr. Rajiv Gandhi ... (Interruptions) ...

SHRI V. GOPALSAMY: You obey what he tells you... (Interruptions)...

TINDIVANAM G. VENKAT-RAMAN: You are reaping the consequences now. They have let you down. .(Interruptions)^. All those people have let you down now...(Interruptions)...

THE DEPUTY CHAIRMAN: Order, please.. (Interruptions).. . Let the Prime Minister finish.

श्री चन्द्र शेखाः : उपसभापति महोदया में इसमें नहीं पडता कि कौन सदन में मौज़द है और कौन नहीं है। मैं यहां मौजद हं ग्रीर जब तक में मीजद हं मैं ग्रपनी बात कहता रहंगा । यह भी में इस सदन के जरिये इस देश और उपसभापति महोदया ग्रापको बनाना चाहता कि ग्रात्म-गौरव की बात मझे व लोग याद न दिलायें जिन्होंने पग-पग पर ग्रात्म-गौरव के साथ समझीता किया है । मैं ग्रात्म-गौरव के बदले राष्टीय गौरव को महत्व देता हं।

SHRI V. GOPALSAMY: But you have lost it.

थी चनाशेखर: और राष्ट्र के गौरव के प्रति हम ने कोई समझौता नहीं किया है। जो लोग समझते हैं कि इस तरह के भाषण कर के ग्रीर इस तरह की श्रालोचना कर के मेरे गौरव को गिरा सकेंगे, काफी दिनों तक उन्होंने कोशिय की है और काफी दिनों तक करते रहेंगे लेकिन उसका मेरे उपर कोई ग्रसर नहीं होने वाला है । इसलिए इस चिन्ता को छोड मैं अपने मित्र ग्रुपदस्वामी जी से जरूर कहना चाहता है, बहत पराना एक दूसरे को हमने नजदीक से देखा है, अच्छा हो कि हम व्यक्तिगत बातों को न उठाएं तो ज्यादा ग्रच्छा है । इतिहास बदला नहीं जा सकता । लोगों के चरित्र ग्रीर लोगों के सत्ता के प्रति मोह के बारे में ग्रगर गरुपदस्वामी जी हमें उपदेश नहीं देते तो ग्रपने हित में ज्यादा ग्रच्छा वह करते नहीं तो मैं ग्रगर जवाब दंगा तो बडा

कड़वा लगेगा । इसलिए यह सब बातें न कहीं जाएं, मैं तो नहीं कहूंगा क्योंकि जपसभापित महोदया, मैं समझता हूं कि मामले ज्यादा गम्भीर हैं और वह मामले देश की एकता से संबंधित हैं, देश के जनतंत्र से और जम्हिर्यत से संबंधित हैं। इस सवाल पर माननीय भ्रटल बिहारी वाजपेयी जी ने जो सुझाव रखे हैं उन सुझावों का और हमारे गुप्ता जी के सुझावों का और हमारे गुप्ता जी के सुझावों का . . . (व्यन्नधान)

श्री मोहस्बद ग्रफ़जल उर्फ सीस ग्रफ़जल: मेहम . . (ध्यवधान),

THE DEPUTY CHAIRMAN: Now you cannot intervene when he is not yielding.

भी चनामेखर : मैं सरकार की योर से यह थाण्वासन देता हं ग्रगर इस तरह की सर्विलेंस, इस तरह की टेलीफोन टेपिंग को रोकने के लिए कोई भी कदम यह सदन उठायेगा उस में सरकार पूरी तरह से सहयोग ग्रीर समर्थन करेगी और मैं यह मानता हं कि जल्दी ही इस तरह का सुझाव लाएगी । हमारे कुछ मिल्ल कहते हैं कि यह सरकार नहीं रहेगी तो जो दूसरी सरकार आएगी वह सुझाव लाएगी, मैं ग्रगर सदस्य रहंगा इस सदन का नहीं तो दूसरे सदन का फिलहाल रहंगा, मैं उसका समर्थन करूंग । उसके बाद ग्रगर चनाव होंगे तो कौन आएगा, कौन नहीं आएगा, इस में मैं नहीं पडता । मैं भविष्य की चिन्ता में नहीं हं, मैं वर्तमान की चिन्ता में हं । मैं माननीय सदस्यों से कहंगा कि उपदेश देने के पहले ग्राप जरा सोच लें ! हमारे मिन्न माथर साहब ने एक शेर कहा, वह मेरी समझ में नहीं ग्राया कि क्या शेर कहा लेकिन उपसभापति महोदया, मैं आपसे एक बात कहंगा याद रखें माननीय सदस्य ग्रगर जनको उर्द आती हो-

चाहें साख हो सब्जोबर्ग पे, चाहें गुलचियों गुलखार पे,

मैं चमन में चाहे जहां रहूं, मेरा हक है फसलेवहार पे । THE DEPU1Y CHAIRMAN: The House is adjourned for lunch for one hour.

The House then adjourned for lunch at fifty-three minutes past one of the clock.

The House reassembled after launch at forty-nine minutes past two of the clock. Tre Vice-Chairman (Shri M. A. Baby) in the Chair.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) 1990-91.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (Railways) for the year 1990-91. [Placed in Library. See No. LT—2192/91]

The Delhi High Court (Amendment) Bill, 1991.

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI SUBRAMANIAN SWAMY): Sir, I beg to move for leave to introduce a Bill further to amend the Delhi High Court Act, 1966.

The question was put and the motion was adopted.

SHRI SUBRAMANIAN SWAMY: Sir, I introduce the Bill.

RE: LAYING OF INTERIM BUDGET ON THE TABLE

THE VICE CHAIRMAN (SHRI M. A. BABY): Now special mentions.

SHRI DINESH GOSWAMI (Assam); Sir, before you take up this special mention, I want to say that, I gave a notice today complaining about irregularities in the laying of the paper on the estimated